

the proposal was also devoid of flood control benefit and required large block of power for lifting water. The proposal was, therefore, given up.

Inspection of companies

*551. SHRI ABU ASIM AZMI:
SHRI MOOLCHAND MEEJNA:

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) what is the number of companies inspected by Government under section 209(a) of the Companies Act, 1956, during the last two years;

(b) how many companies were actually booked for violations mismanagement, delay in payment of dividend, non payment of deposits during that period; and

(c) whether prosecution has been launched against all such companies and if not, the reasons therefor ?

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH): (a) 394 companies have been inspected in the last two financial years, ending on 31 -3-2003.

(b) The details are asunder:

	Violations	Mismanagement	Delay in	Nonpayment
		payment of dividend	payment of dividend	of deposits.
Number of cases	In almost all Cases of Inspection	12	6	34

(c) Prosecutions have been ordered for the violations established.

Restructuring of UTI schemes

*552. SHRI RAMACHANDRA KHUNTIA : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) Whether the Unit Trusi of India propose to restructure its 47 schemes through intra-scheme merger;

(b) if so, the details thereof; and